

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
AT NEW DELHI**

**Original Application No.606 of 2018 (Order Dated:12.09.2019)**

BETWEEN:

.... PETITIONERS

AND:

CPCB & OTHERS

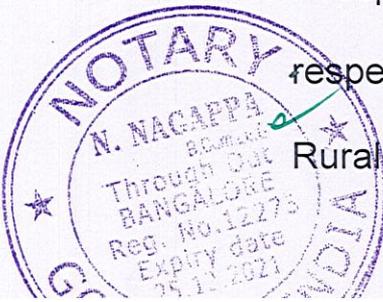
.... RESPONDENTS

**AFFIDAVIT FILED BY THE CHIEF SECRETARY TO  
GOVERNMENT OF KARNATAKA – RESPONDENT**

I, T M Vijay Bhaskar , S/o Late Sri. T.R. Mahadeva Naidu aged about 58 years, working as Chief Secretary, Government of Karnataka, do hereby solemnly affirm and State on oath as follows :-

1. I submit that I have been working as Chief Secretary, GOK since **July 2018** and in my official capacity and as verifiable from official records maintained with Government of Karnataka, I am familiar with the facts of the case and hence I am swearing to this Affidavit.
2. I respectfully submit that based on the directions of this Hon'ble Tribunal, I ensured coordination with various departments of Government of Karnataka and based on the information provided by such departments, I depose the present affidavit.
3. I respectfully submit that, directions of Hon'ble Tribunal with respect to OA 606/2018 are being adopted in both Urban & Rural areas of the State.

*T M Vijay Bhaskar*



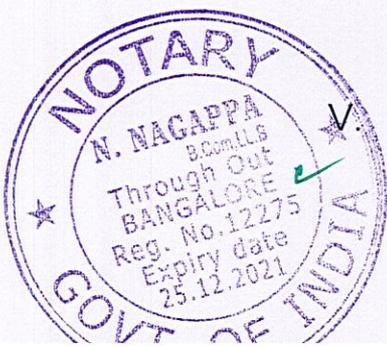
4. I respectfully submit that the abstract of implementation status of Solid Waste Management (SWM) Rules, 2016; for **Seven (07)** Model Urban Local Bodies (a total of 311 wards) and **ninety (90)** Model Gram Panchayaths as per Hon'ble NGT order dated 12.09.2019 (page 02 & 03 , para 3 & 4) are detailed below;

**i. Para 03:**

- I. Compliance to SWM Rules, 2016 in **07 model Cities/towns** is enclosed herewith and marked as Annexure-R1.
- II. Compliance to SWM Rules, 2016 in **90 model Gram Panchayaths** is enclosed herewith and marked as Annexure-R2.
- III. Compliance to BMW Rules, 2016, Hazardous Waste Rules 2016, E-Waste Management Rules, 2016, 17 polluted stretches in Karnataka, 122 Non-attainment cities, 100 industrial clusters, Status of CETPs/ETPs including performance, Air Pollution including noise pollution by Karnataka State Pollution Control Board is enclosed herewith and marked as Annexure-R3.
- IV. Compliance to illegal sand mining by Department of Mines & Geology is enclosed herewith and marked as Annexure-R4.

Compliance to Ground Water Extraction/Contamination & Recharge by Directorate of Ground Water,

*M. Jayacharan*



Karnataka is enclosed herewith and marked as Annexure-R5.

- VI. Compliance to status of STPs & Reuse of Treated Water by Karnataka State Pollution Control Board is enclosed herewith and marked as Annexure-R6.
- VII. Compliance to Construction & Demolition Waste by Urban Development Department is enclosed herewith and marked as Annexure-R7.
- VIII. Compliance to Rejuvenation of water bodies by Urban Development Department is enclosed herewith and marked as Annexure-R8.

WHEREFORE, I respectfully pray that this Hon'ble Tribunal may be pleased to accept the above information in the interest of justice and equity.

*M. Jayacharan*  
DEPONENT

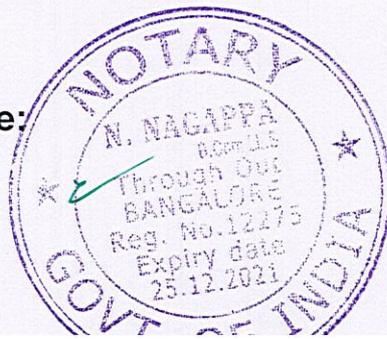
### VERIFICATION

I, the above named Deponent do hereby verify that all the facts stated in the affidavit are true to the best of my knowledge and that no part thereof is false and nothing material is concealed therefrom.

Verified at \_\_\_\_\_ on  
\_\_\_\_ day of \_\_\_\_\_

*M. Jayacharan*  
DEPONENT

Identified by me:



“SWORN TO BEFORE ME”

*N. Nagappa*  
N. NAGAPPA B.Com., LL.B.  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
No. 135, IVth Main Road,  
1st Block, Banashankari 3rd Stage,





5	12(a) Facilitate identification and allocation of suitable land for Processing & Disposal of MSW	Land is available and processing is taking place	100%	No Gap	Complied	
6	12(b) Review the performance of local bodies, at least once in a quarter on waste segregation, processing, treatment and disposal and take corrective measures in consultation with UDD	The review meetings have been conducted to speed up the progress and monitored by conducting meetings fortnightly	100%	No Gap	Complied	
7	15(a) Prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification (DPR under SBM can be considered as Action Plan)	The DPRs have been prepared and approved by SLHPC headed by Chief Secretary.	100%	No Gap	Complied	
8	15(b) Arrange for door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises	Door to Door collection is taking place in all wards	100%	No Gap	Complied	-

9	15(c)	<p>Establish a system to recognise organisations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management</p>	<p>Integration of waste pickers in the management of solid waste streams is established</p>	100%	No Gap	Complied
10	15(d)& 15 (h)	<p>Facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration in solid waste management. Setup material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials</p>	<p>Currently, the services of Pourakarmikas are being utilized in Door to Door collection, Source Segregation &amp; processing also. MRFs have been established based on the requirement.</p>	100%	No Gap	Complied
11	15(e)	<p>frame bye-laws incorporating the provisions of these rules within one year from the date of notification of these rules</p>	<p>State Level Bye-Laws have been framed.</p>	100%	No Gap	Complied
12	15(i)	<p>Establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic</p>	<ul style="list-style-type: none"> <li>➤ Domestic Bio - Medical Waste is disposed to CBMWTFs.</li> <li>➤ As far as Domestic Hazardous Waste is concerned a Dry Waste</li> </ul>	100%	No Gap	Complied

		hazardous wastes at this centre for its safe disposal	Collection Centres are established which takes care of the above waste which gets disposed off to the Dabaspete unit					
13	15(k)	direct street sweepers not to burn tree leaves collected from street sweeping	Directions have been issued to all Street Sweepers	100%	No Gap	Complied		
14	15(l)	Provide training on solid waste management workers & waste pickers.	Trainings are being conducted on a periodic basis. Also, as a part of capacity building of Pourakarmikas & SWM workers, exposure visit to Singapore to study the methodologies adopted for cleanliness.	100%	No Gap	Complied		
15	15(m)	Collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets	Bio-Methanation plants have been established where adequate quantities of wet waste from BWGs are getting collected.	100%	No Gap	Complied		
16	15(p)	Collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible	In the park area dry vegetation, plant leaves are being processed in the park area only	100%	No Gap	Complied		
17	15(t)	Involve communities in waste management and promotion of home composting, bio-gas generation, decentralised	Workshops have been conducted for RWAs as well as households to encourage for In-Situ composting	100%	No Gap	Complied		

18	15(v)	processing Construction, operation and maintenance of solid waste processing & disposal facilities	Adequate capacity of compost plants have been established	100%	No Gap	Complied
19	15(x)	Make adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget	Adequate Funds have been earmarked & allocated	100%	No Gap	Complied
20	15(za)	Prepare and submit annual report in Form IV on or before the 30th April of the succeeding year	Annual Report has been submitted to KSPCB	100%	No Gap	Complied
21	15(zf)	frame bye-laws and prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions of these rules	State Level Bye-Laws have been framed.	100%	No Gap	Complied
22	15(zg)	Create public awareness through information, education and communication campaign and educate the waste generators	Required number of IEC activities have been conducted	100%	No Gap	Complied
23	15(zj)	Investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of bio-mining and remediation/scientifically	In Mysore old waste is available and it is planned to process the waste scientifically.	100%	No Gap	Complied

		capped					
		Criteria for Duties regarding setting-up solid waste processing and treatment facility	Solid Waste processing facilities are created and are being used.				
24	19,20 & 21	Criteria and actions to be taken for solid waste management in hilly areas.-	NA	100%	No Gap	Complied	
		Criteria for waste to energy process	NA				
25	22	Time frame for implementation	-	100%	No Gap	November-2019	
26	23	State Level Advisory Body (SLAB)	The Committee has been constituted vide order 03.06.2016 and meetings are being held periodically.		No Gap	Complied	
27	24	Annual report.	Annual report is submitted	100%	No Gap	Complied	



“SWORN TO BEFORE ME”

*N. NAGAPPA*

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 VI Block, Banashankari 3rd Stage,  
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**Annexure-A**

**Compliance to Solid Waste Management Rules 2016 for Selected 90 model Gram Panchayats**

Sl. No	SWM Rule Clause	Provisions of SWM Rules 2016	Implementation status											
1	2	3	4											
<b>Compliance to duties of waste generators</b>														
1	4(a)& 15 (g)	Segregate and store the waste generated by them in three separate streams namely bio-degradable, non-biodegradable and domestic hazardous wastes  Direct waste generators not to litter and to segregate the waste at source as prescribed under these rules	<table border="1"> <tr> <td>No. of GPs</td> <td>90 Model GPs</td> </tr> <tr> <td>GPs with 100% D2D collection</td> <td>52</td> </tr> <tr> <td>GPs with 100% source segregation</td> <td>52</td> </tr> <tr> <td>Total Waste Collected(TPD) bio-degradable Waste</td> <td>112 Ton 51 Ton</td> </tr> </table>	No. of GPs	90 Model GPs	GPs with 100% D2D collection	52	GPs with 100% source segregation	52	Total Waste Collected(TPD) bio-degradable Waste	112 Ton 51 Ton	<p align="center"><b>Current Status (Compliance as on 30<sup>th</sup> September- 2019)</b></p> <p align="center"><b>Desirable Level of Compliance in terms of status</b></p> <p align="center"><b>Gap Between current status and desired levels</b></p>	<p align="center"><b>Proposal for attending the gap with timeliness</b></p>	<p align="center"><b>Name and designation of designated officer for ensuring compliance to provisions under statute (AD – SBMG / Project Manager – SBM-G-7831873346</b></p>
No. of GPs	90 Model GPs													
GPs with 100% D2D collection	52													
GPs with 100% source segregation	52													
Total Waste Collected(TPD) bio-degradable Waste	112 Ton 51 Ton													
			100%	42 %	November 2019									

R2

						non-biodegradable Waste		61 Ton
						domestic Hazardous waste		
2	4(2)	No waste generator shall throw, burn or bury the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies.	In all GPs Various IEC activities like Kalajatha, Posters, film videos and rallies are being taken up to promote Solid Waste Management and to reach out to people for behavioral change in understanding the importance of Solid Waste Management at household and community level	100%	No gap			Complied
3	4(3)& 15 (f)	All waste generators shall pay such user fee for solid waste management, as specified in the bye-laws of the Gram Panchayats	Out of 90 model GPs, 26 GPs are collecting user fees	100%	71%			November 2019
4	4 (8)	All Bulk waste generator (resident welfare and market associations, gated communities, and institutions with more than 5,000 sqm area & all hotels and restaurants) shall process and disposed of the bio-degradable waste through composting or bio-methanation within the premises as far as possible	Out of 90 model GPs, in 52 GPs all bulk waste generators are processing and disposing of the bio-degradable waste through composting or bio-methanation within the premises where ever feasible	100%	42 %			November 2019
5	12(a)	Facilitate the identification and allocation of suitable land for Processing & Disposal of MSW	Out of 90 model GPs, 74 GPs have identified and acquired required land for Processing & Disposal of MSW	100%	18%			November 2019

6	12(b)	Review the performance of Gram Panchayat, at least once in a quarter on waste segregation, processing, treatment, and disposal and take corrective measures in consultation with RDPPR	Fortnightly VC is being conducted to review the performance of Gram Panchayat, on waste segregation, processing, treatment, and disposal and take corrective measures in consultation with RDPPR	100%	No gap	Complied	
7	15(a)	Prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification (DPR under SBM can be considered as Action Plan)	Out of 90 model GPs, 64 GPs SWM DPRs have been prepared and approved	100%	29%	November 2019	
8	15(b)	Arrange for the door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises	Out of 90 model GPs, 64 GPs SWM DPRs have been prepared and 52 GPs are having a door to door collection	100%	42%	November 2019	
9	15(c)	Establish a system to recognize organizations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorized waste-pickers and waste collectors to facilitate their participation in solid waste management	For all model GPs, a system has been proposed to involve SHG, local rag pickers for the integration of their participation in solid waste management.	100%	42%	November 2019	
10	15(d)& 15 (h)	Facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration in solid waste management. setup material recovery facilities or secondary storage facilities with	In all model GPs, wherever it is feasible, Self Help Groups are being formed and trained for solid waste management. 4 Material Recovery Facility shall be taken up on a pilot basis, followed by a feasibility study to arrive at the exact costing of each unit. Approval is accorded	100%	42%	November 2019	

11	15(e)	<p>sufficient space for sorting of recyclable materials</p> <p>frame bye-laws incorporating the provisions of these rules within one year from the date of notification of these rules</p>	<p>to establish one MRF facility at Nitte of Udupi dist following norms. GPs old abandoned building with minor repair are being used as Dry waste collection center.</p> <p>RDW&amp;SD has prepared a draft Karnataka State Rural Sanitation policy, strategy, and byelaw, for Solid &amp; Liquid Waste Management, after extensive public consultation. A draft cabinet note on the same has been moved for Govt. approval</p>	100%	Prepared a Karnataka State Rural Sanitation policy, strategy, and byelaw.	November 2019	
12	15(i)	<p>Establish waste deposition centers for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this center for its safe disposal</p>	<p>At present, domestic hazardous waste is collected along with household waste in a segregated manner. However, provision is made at SWM units, for collecting separately and linking it PHCs, CHC, &amp; etc as applicable</p>	100%	42 %	November 2019	
13	15(k)	<p>Direct street sweepers not to burn tree leaves collected from street sweeping</p>	<p>In all model GPs, Various IEC activities are being taken up to address this issue.</p>	100%	No gap	Complied	
14	15(l)	<p>Provide training on solid waste management for workers&amp; waste pickers.</p>	<p>In all model GPs, Various Training activities are being taken up to address this issue.</p>	100%	No gap	Complied	
15	15(m)	<p>Collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralized compost plant or bio-methanation plant at suitable locations in the markets</p>	<p>The waste generated is collected on a daily basis and treated appropriately at SWM units.</p>	100%	42 %	November 2019	

16	15(p)	Collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible	The waste generated from horticulture, parks and garden waste is separately collected and processed in the parks and gardens.	100%	42 %	November 2019	
17	15(t)	Involve communities in waste management and promotion of home composting, bio-gas generation, decentralized processing.	Communities are involved in waste management and promotion of home composting, bio-gas generation, decentralized processing.	100%	42 %	November 2019	
18	15(v)	Construction, operation, and maintenance of solid waste processing & disposal facilities	Out of 90 model GPs, 66 GPs SWM DPRs have been prepared and approved and 52 GPs are functional	100%	42 %	November 2019	
19	15(x)	Make adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget	Capital investment of Rs. 20 Lacs per GP is covered under SBM-G and additional Capex is met out in convergence with other schemes i.e MGNREGA, 14 <sup>th</sup> Finance, MPLAD & MLALAD schemes. At present operation and maintenance of solid waste management services are covered through GP / CSR funds.	100%	42 %	November 2019	
20	15(za)	Prepare and submit an annual report in Form IV on or before the 30th April of the succeeding year	Necessary action will be taken to submit Annual report as applicable to Gram Panchayats	100%	Yet to start	March, 2020	
21	15(zf)	Frame bye-laws and prescribe criteria for levying of spot fine for persons who litter or fails to comply with the provisions of these rules	RDW&SD has prepared a draft Karnataka State Rural Sanitation policy, strategy, and byelaw, for Solid & Liquid Waste Management, after extensive public consultation. A draft cabinet note on the same has been moved for Govt. approval.	100%	Prepared a Karnataka State Rural Sanitation policy, strategy, and byelaw.	November 2019	RDPR
22	15(zg)	Create public awareness through information, education and	In all GPs Various IEC activities like Kalajatha, Posters, film videos and rallies	100%	No gap	Complied	

		communication campaign and educate the waste generators	are being taken up to promote Solid Waste Management and to reach out to people for behavioral change in understanding the importance of Solid Waste Management at household and community level					
23	15(zj)	Investigate and analyze all old open dumpsites and existing operational dumpsites for their potential of biomining and bio-remediation/scientificcally capped	Out of 90 model GPs, in 52 GPs all old open dumpsites potential of biomining and bio-remediation are being explored	100%	42 %	November 2019		
24	19,20 & 21	Criteria for Duties regarding setting-up solid waste processing and treatment facility Criteria and actions to be taken for solid waste management in hilly areas.- Criteria for waste to energy process	Criteria for Duties regarding setting-up solid waste processing and treatment facility is covered under a draft Karnataka State Rural Sanitation policy, strategy, and byelaw, for Solid & Liquid Waste Management, prepared by RDW&SD after extensive public consultation. A draft cabinet note on the same has been moved for Govt. approval	100%	Prepared a Karnataka State Rural Sanitation policy, strategy, and byelaw.	November 2019	RDPR	
25	22	The time frame for implementation	The time frame for implementation of SWM units are covered under a draft Karnataka State Rural Sanitation policy, strategy, and byelaw, for Solid & Liquid Waste Management, prepared by RDW&SD after extensive public consultation. A draft cabinet note on the same has been moved for Govt. approval	100%	Prepared a Karnataka State Rural Sanitation policy, strategy, and byelaw.	November 2019	RDPR	
26	23	State Level Advisory Body (SLAB)	SLAB is constituted on 3-6-2016, regular meetings are being conducted.	100%	No gap	Complied		
27	24	Annual report.	Necessary action will be taken to submit Annual reports as applicable to Gram Panchayats to KSPCB	100%	Yet to start	March, 2020		

**Compliance to Solid Waste Management Rules 2016 for Selected 90 model Gram Panchayats – Under Rule -22**

Sl. No.	Proposed activity as per SWM Rules 2016	Time frame for achieving
1	Identification of suitable sites for setting up solid waste processing facilities	All 90 GPs have identified suitable sites
2	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or stand-alone sanitary landfill facilities by all local authorities having a population of 0.5 million or more.	In 36 GPs, where land is not available, Cluster approach / Multi GP SWM processing units are being proposed. November 2019
3	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities	Out of 90 GPs, 64 GPs procured land, for the remaining GPs seeking approval from the competent authority.
4	Enforcing waste generators to practice segregation of biodegradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source,	52 GPs are Covered, balance 38 GPs are seeking approval from the competent authority. November 2019
5	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	52 GPs are Covered, balance 38 GPs are seeking approval from the competent authority. November 2019
6	Ensure separate storage, collection, and transportation of construction and demolition wastes	In 52 GPs are, separate storage, collection, and transportation of construction and demolition wastes is ensured, balance 38 GPs are seeking approval from the competent authority. November 2019
7	Setting up solid waste processing facilities by all local bodies having 100000 or more population	NA

8	Setting up solid waste processing facilities by local bodies and census towns below 100000 population.	In 52 GPs are, solid waste processing facilities are set up, balance GPs are seeking approval from the competent authority. March 2020
9	Setting up common or stand-alone sanitary landfills by or for all local bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules	NA
10	Setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules	In 36 GPs, where land is not available, Cluster approach / Multi GP SWM processing units are being proposed. November 2019
11	Bio-remediation or capping of old and abandoned dump sites	Out of 90 model GPs, in 52 GPs all old open dumpsites potential of biomining and bio-remediation are being explored . Balance 38 GPs are seeking approval from the competent authority. November -2019

*R. J.*

**COMMISSIONER**

Rural Drinking Water and Sanitation Dept.



"SWORN TO BEFORE ME"

*N. Nagappa*

**N. NAGAPPA** B.Com., LL.B.,  
ADVOCATE & NOTARY  
GOVT. OF INDIA

No. 135, IVth Main Road,  
VI Block, Banashankari 3rd Stage,  
3rd Phase, BANGALORE. - 560 085

## ANNEXURE-3

Information to NGT on O.A. No. 606/2018 pertaining to order issued dated: 12.09.2019 –Additional Information

Sl. No.	Thematic area	Current Status	Desirable level	Gap between current status and desired levels	Time lines for attending gaps	Name and Designation of the Designated Officer for ensuring compliance
1	Bio Medical Waste Management Rules, 2016	<i>inventory on biomedical waste generation-</i>	Ongoing process desired to achieve 100%	<i>Presently almost all the HCFs are covered. However, action will be initiated to verify and achieve 100 % coverage of HCFs</i>	31.3.2020	Sri. Shammukhappa, Environmental Officer
		<i>Operation of Healthcare Facilities without Authorization (75 % complied)</i>	100%	<i>25% (mostly clinics)</i>	31.3.2020	
		Deep Burial:- Most of veterinary hospitals are involved in deep burial.	100% which are coming within a radius of 75 KM from CBMW/TDF	100%	Directions issued on 10.10.2019 to Department of Animal Husbandry and Veterinary Sciences under Section 5 of EPA of Department of Animal Husbandry and Veterinary	



ANNEXURE-3

	<p>Nanjangud 3. Mangammanapalya Road, Bangalore 4. Peenya Industrial Area, Bangalore 5. Mavallipura Dump Site, Bangalore The Board has conducted study with respect Peenya Industrial Area.</p>				
<p><b>Inventorisation</b> of hazardous and other wastes</p>	<p>Grant and renewal of authorisation</p>	<p>100%</p>	<p><i>No gap</i></p>	<p><i>Complied</i></p>	
<p>Examining the applications for imports submitted by the importers and forwarding the same to Ministry of Environment, Forest and Climate Change</p>	<p>Uniform format for visits and inspections of HW handling facilities is necessary to ensure comprehensive inspections as per the provisions of the Rules.</p>	<p>100%</p>	<p><i>No gap</i></p>	<p><i>Complied</i></p>	
<p>The authorization document should clearly stipulate respective mode of management (such as common or captive incineration / secured landfilling or pre-processing or recycling or utilization or export or captive</p>		<p>100%</p>	<p><i>No gap</i></p>	<p><i>Complied</i></p>	

## ANNEXURE-3

	storage, as applicable) for each category of HW being generated.	100%	No gap	Already Karnataka has 2 facilities and one more is coming at Yadgir	
	SPCBs/PCCs shall conduct environmental audit including the site selection criteria, design and layout for the TSDFs in next one year. They can engage expert institutes for the purpose and seek CPCB's technical advice on the ToR of the study, if required.	100%	25 %	31.3.2020	
	All the Common SLF shall disclose the mandatory amount deposited in Escrow Account annually to SPCB/PCC, CPCB and display on their website. SPCB/PCC to take action in case of non-compliance	100%	No gap	Complied	
	Capacity building of Officers ( All the technical officers have giving training in implementation of Rules)	100%	Yet to take up	30.9.2020	Sri. M.Sridhar, Environmental Officer
3	E-Waste Inventorization of e-waste generation (The KSPCB has requested the Environmental Management & Policy Research Institute (EMPRI), an agency of Government of Karnataka, to take up the inventorization of E-Waste in Karnataka. Awaiting 4G exemption from government.	100%			

## ANNEXURE-3

	Grant and renewal of authorisation to manufacturers, dismantlers, recyclers and refurbishers	100%	<i>No gap</i>	<i>Complied</i>		
	Monitoring and compliance of Extended Producer Responsibility - Authorisation as directed by Central Pollution Control Board and that of dismantlers, recyclers and refurbishers authorisation.	100%	50%	31.3.2020		
	Conduct random inspection of dismantler or recycler or refurbisher.	100%	<i>No gap</i>	<i>Complied</i>		
	Maintain online information regarding authorisation granted to manufacturers, dismantlers, recyclers and refurbishers.	100 %	<i>No gap</i>	<i>Complied</i>		
	Implementation of programmes to encourage environmentally sound recycling	100 %	<i>Yet to take up</i>	31.12.2020		
	Capacity building of Officers ( All the technical officers have giving training in	100%	<i>No gap</i>	<i>Complied</i>		

ANNEXURE-3

4	351 Polluted River stretches	<p><b>implementation of Rules)</b> Installation of Sewage treatment plant to treat the sewage from 17 River stretches (35% of sewage generated is being treated ) There are 4 non attainment cities in the state a) Action plan for Bengaluru -44 ( around 30 % reduction in PM10 &amp; 2.5</p>	100 %	65%	31.3.2021	Dr. H.Lokeshwari, Chief Scientific Officer
5	122 Non attainment cities	<p>b) Action plan for Davangere-27 ( approved during June 2019 by CPCB) c) Action plan for Hubli Dharwad-27 ( approved during June 2019 by CPCB) d) Action plan for Kalburgi-27( approved during June 2019 by CPCB)</p>	100%	70% for Bengaluru for other cities just started	31.3.2022	Dr. H.Lokeshwari, Chief Scientific Officer
6	100 Industrial cluster	<p>6 Industrial clusters in Karnataka o Action plan/Revised Action Plan prepared and</p>				Smt Vijikarthikeyan, Senior Environmental

## ANNEXURE-3

		submitted to CPCB			Officer	
7	Status of CETPs/ ETPs including performance	Bikampadi Industrial Area .Mangaluru ( achieved 35.05% of Revised action plan )	100%	64.95 %	31.3.2024	Sri. Shammukhappa, Environmental Officer
		Raichur Growth Center (achieved 61.54 % of Revised action plan)	100%	38.46 %	30.6.2022	
		Shimoga (achieved 23.08 % of Revised action plan)	100%	76.92%	31.12.2020	
		Kolhar Industrial Area Bidar ( achieved 23.08% of action plan)	100%	76.92%	31.12.2025	
		Peenya I ndustrial area (achieved 7.14% of action plan)	100%	92.86%	31.12.2021	
		Jigani Bommasandra industrial (achieved 14.28 % of action plan)	100 %	85.72 %	30.6.2022	
		In Order to monitor any illegal discharges from the CETPs following are the action plan				
		1. GPS enable vehicles are required to be used for transportation of effluents from the industry to CETP	100%	No gap	Complied	
		2. Only Board authorised vehicles shall be used for transportation of effluents from the industry to CETP	100%	No gap	Complied	
		3. Uploading of authorized vehicles to the Board website.	100%	No gap	Complied	
4. Online generation of manifesto	100%	50%	31.10.2019			

system (Software ready, testings conducted )					
5. GPS enabled Vehicle tracking system ( Agency identified and work is yet to start)	100%	100%	Yet to take up	31.10.2019	
6. Colour coding for transportation vehicles ( Yet to standardize color coding for transportation of vehicle and likely to be implemented shortly)	100%	100%	Yet to take up	31.12.2019	
7. Establishment of Common Effluent Treatment Plant at Urban Eco Park, Peenya. (of Capacity 200 The establishment of CETP at Peenya will cater the needs of Peenya and surrounding areas most of the areas are coming under the catchment of V-Valley also. This will reduce the transportation distance. The State Government has sanctioned Rs. 10 Crores for establishment of CETP	100%	100%	Yet to take up	31.10.2020	
Fixing of inlet standards to CETP	100%		No gap	Complied	

ANNEXURE-3

	Display of Inlet standards in the Board website	100%	No gap	Complied		
8	Air pollution and Noise Pollution	Installation of CAAQMS stations 29 out of 31 have installed and in operation	100%	6.45%	28.2.2020	Dr. H.Lokeshwari, Chief Scientific Officer

APPROVED BY MEMBER SECRETARY

Sd/-

SENIOR ENVIRONMENTAL OFFICER

"SWORN TO BEFORE ME"

*N. Nagappa*

**N. NAGAPPA** B.Com., LL.B.,  
 ADVOCATE & NOTARY  
 GOVT. OF INDIA  
 No. 135, IVth Main Road,  
 VI Block, Banashankari 3rd Stage,  
 3rd Phase, BANGALORE - 560 085





Compliance to Solid Waste Management Rules 2016

MINI LAUREL-114  
R4

CC No. NGT Order dated: 12.09.2019  
Implementation status

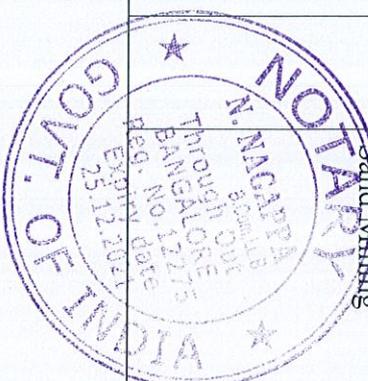
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Compliance to duties of waste generators

Current Status (Compliance as on 30<sup>th</sup> September-2019)

Sl. No.	Particulars of cases	Number of cases	Penalty collected Rs. in lakhs	Number of cases registered as FIR	Desirable Level of Compliance in terms of statutes	Gap between current status and desired levels	Name and designation of designated officer for ensuring compliance to provisions under statute (Commissioner/Director) with Mobile No.
1.	Illegal Sand Mining	135	54.62	62	94%	The Director, Department of Mines & Geology request that the illegal sand mining may kindly be dealt separately / independently of this original Application and may kindly be considered in O.A. 306/2015.	Sri. Shashikant Reddy Additional Director, Department of Mines & Geology Mobile No. +91-9845933999
2.	Illegal Sand Transportation	3293	375.57	2516	100%		
3.	Illegal Storage of Sand	284	479.29	176			
4.	Filter Sand	32	000	27			
	Total	3744	909.48	2781	6%		

1 Compliance to illegal Sand Mining



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N. NAGARAJA, Notary  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
No. 135, 1VH Main Road,  
VI Block, Banashankari 3rd Stage,  
3rd Phase, BANGALORE - 560 085



Sl. No	NGT Order dated:12.09.2019	Implementation status				
1	2	3	4			
Compliance to duties of waste generators						
1	Compliance to Ground Water Extraction/Contamination & Recharge	Details are furnished in the below annexure.	Desirable Level of Compliance in terms of statutes	Gap Between current status and desired levels	Proposal of attending the gap with time lines	Name and designation of officer ensuring compliance to provisions under statute (Commissioner/Director) with Mobile No.
			100%	No Gap	Complied	Sri. Ravidrappa Director I/c, Groundwater Directorate, Bangalore. Mb No. 9980257777



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R5

**COMPLIANCE TO GROUND WATER EXTRACTION:-****Current Status (Compliance as on 30<sup>th</sup> September- 2019):-**

- The Groundwater Directorate is carrying out the work of assessing the Groundwater Resources as per the Groundwater Estimation Methodology (GEM) given by the Groundwater Estimation Committee (GEC) since 1999.
- Based on the Groundwater Recharge and Groundwater Utilization, the areas are categorized into over exploited, critical, semi-critical and safe.

SI No	Category	Groundwater Utilization/ withdrawal against groundwater recharge in %
1	Over Exploited	>100
2	Critical	90-100
3	Semi Critical	70-90
4	Safe	<70

- If we observe over a period of time the Over exploited taluks have gradually increased thus creating stress on groundwater availability. The below table shows the gradual increase in over exploited taluks from the results of previous groundwater assessment.

Year of Assessment	Over Exploited taluks	Critical taluks	Semi Critical taluks	Safe taluks	Mixed taluks	Stage of Groundwater Development in %
2004	22	NIL	NIL	51	102	70
2009	35	3	10	70	58	68
2011	30	6	7	70	63	64
2013	43	14	21	98	-	66
2017	45	8	26	97		70

- As per Groundwater Resources estimation 2017 more than 60% of groundwater is used for irrigation and 50% of State irrigation is from groundwater. The overall stage groundwater utilization is 70% against availability.
- In order to control over exploitation of groundwater, the State Government has enacted the Karnataka Groundwater (Regulation and control of Development and Management) Act 2011, Rules 2012. As per the section 10 of the Act 2011 the areas will be notified.

- There is a restriction to drill a new bore well in the notified taluks. As per section 11 of the Act 2011, prior permission from the appropriate authority should be taken to drill a new bore well in the notified area.
- Registration of drilling rigs is made compulsory to drill bore well in any part of the State. The registration certificate is issued in form-7A by the Karnataka Groundwater Authority.
- Any commercial user of groundwater for industry / infrastructure / mining / entertainment purposes, must obtain permission / NOC from Karnataka Groundwater Authority (KGWA).

#### **COMPLIANCE TO GROUND WATER CONTAMINATION :-**

Not applicable to Groundwater Directorate.

#### **COMPLIANCE TO GROUND WATER RECHARGE:-**

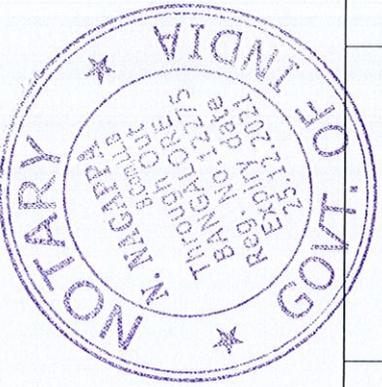
##### **Current Status (Compliance as on 30<sup>th</sup> September- 2019):-**

- Various line departments in the supply side are involved in the construction of check dams, infiltration wells, under other various groundwater recharge structures. Groundwater directorate is giving technical assistance to these line departments for identifying suitable location for construction of Artificial Recharge Structures.
- Based on the recharge capacity, the industries / infrastructure / mining / entertainment units are issued NOC for groundwater withdrawal by KGWA and also follow the Act and Rules.
- To create awareness among public about the judicious usage of Ground water “Awareness Programmes” are conducted for Public and Students in Schools/Colleges.
- Awareness among public about conservation of groundwater is also created through media and newspaper.

NGT Order  
dated:12.09.2019

Implementation status

Sl. No	1	2	3	4
Compliance to duties of waste generators				
1	Compliance to status of STPs & Re-use of treated water	The details are furnished as below	Desirable Level of Compliance in terms of statutes	Gap Between current status and desired levels
		Current Status (Compliance as on 30 <sup>th</sup> September-2019)	100%	60%
			Proposal of attending the gap with time lines	Name and designation of designated officer for ensuring compliance to provisions under statute (Commissioner/Director) with Mobile No.
			31.12.2021	Smt. Lokeshwari, CSO, KSPCB



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**ANNEXURE – R6**

**A. STATUS OF SEWAGE TREATMENT PLANTS (STPs)**

**a) BENGALURU**

1Bruhat Bengaluru MahanagaraPalike (BBMP) comprises of 800 SqKms and consists of 245 Sq. Kms. of core area, 330 SqKms of erstwhile CMC/ TMC and 225 SqKms of 110 Villages. The population of Bengaluru BBMP area is projected to double i.e., from 10.08

Million in 2016 to 20.96 Million by 2050. Bangalore Water Supply and Sewerage Board (BWSSB) is supplying 1400 MLD of water from River Cauvery. It is estimated that about 400 MLD water is utilized from ground water (public + private). Total water utilized is 1800 MLD, out of which 80% i.e., 1440 MLD will become used water which will constantly increase with the growth of the city. Details of existing used water treatment plants in Bengaluru and utilization of treated water is mentioned below:

There are 25 STPs are installed capacity 1067.5 KLD has been installed and 711.4 KLD is being treated. 11 STPs of 520 KLD is under construction and 12 STPs of capacity 120 MLD is proposed to be commissioned between 20-21 to 23-24

**b) OTHER THAN BENGALURU**

There are 274 Urban Local Bodies in Karnataka, out of which 27 are AMRUT towns and 247 are non-AMRUT towns in the State of Karnataka. Only 76 local bodies possess Sewage Treatment Plants (STPs) the remaining local bodies are in the process of establishing the STP's. Government of Karnataka has accorded approval for establishing these STPs.

District wise implementation of STP's in the urban local bodies has been provided in the table below:

**TABLE- 2**

**DETAIL OF EXISTING STPS – CITY WISE SUMMARY**

Sl No	Name of the town	Name of the District	Population as per census 2011	Designed capacity of Existing STP (in MLD)
1	Bagalkote	Bagalkote	111933	12.50

Sl No	Name of the town	Name of the District	Population as per census 2011	Designed capacity of Existing STP (in MLD)
2	Guledgudda		33382	1.00
3	Jamkhandi		68938	11.20
4	Ilkal		60242	8.00
5	Badami		30943	2.00
6	Mudhol		52199	9.06
7	Bilagi		17792	3.00
8	Hunagund		20877	3.50
	<b>TOTAL</b>			<b>396306</b>
9	Bailhongal	Belagavi	49182	2.28
10	Chikkodi		38307	5.80
11	Sadalga		23790	14.00
12	Gokak		80650	8.70
	<b>TOTAL</b>		<b>191929</b>	<b>30.78</b>
13	Bellary	Bellary	410445	45.00
14	Hospet		206167	10.00
15	Hadagali		27967	4.27
	<b>TOTAL</b>		<b>644579</b>	<b>59.27</b>
16	Kanakapura	Bengaluru Rural	54014	6.29
17	Magadi		27605	3.70
18	Anekal		44260	6.40
19	Doddaballapura		<b>93105</b>	<b>12.00</b>
	<b>TOTAL</b>		<b>218984</b>	<b>28.39</b>
20	Kollegal	Chamarajanagar	57149	3.30
21	Gundlupet		28105	2.50
22	Chamarajanagar		<b>69875</b>	<b>9.00</b>
	<b>TOTAL</b>		<b>155129</b>	<b>14.80</b>
23	Chickmagalur	Chickmagalur	118401	6.50
24	Birur		22484	2.64
	<b>TOTAL</b>		<b>140885</b>	<b>9.14</b>
25	Chitradugra	Chitradugra	145853	20.00

Sl No	Name of the town	Name of the District	Population as per census 2011	Designed capacity of Existing STP (in MLD)
	<b>TOTAL</b>		<b>145853</b>	<b>20.00</b>
26	Harapanahalli	Davangere	47039	7.92
27	Davangere		434971	40.00
28	Harihara		434971	8.84
29	Honnali		17928	3.30
	<b>TOTAL</b>		<b>934909</b>	<b>60.06</b>
30	Mangalore	Dakshina Kannada	499487	85.50
31	Sullia		19958	2.00
	<b>TOTAL</b>		<b>519445</b>	<b>87.50</b>
32	Gadag-Betageri	Gadag	172612	15.89
	<b>TOTAL</b>		<b>172612</b>	<b>15.89</b>
33	Arsikere	Hassan	53216	3.00
34	Belur		22484	2.70
35	C.R Patna		40417	4.60
36	Hassan		155006	13.00
37	H. N Pura		29974	3.00
	<b>TOTAL</b>		<b>301097</b>	<b>26.30</b>
38	Ranebennur	Haveri	106406	17.16
	<b>TOTAL</b>		<b>106406</b>	<b>17.16</b>
39	Kalburgi	Kalaburagi	543147	107.24
40	Jewargi		25686	3.25
41	Chittapura		31299	5.10
	<b>TOTAL</b>		<b>600132</b>	<b>115.59</b>
42	Kolar	Kolar	138462	10.16
43	Srinivasapura		26793	3.00
44	Chintamani		76068	6.40
45	Siddlaghatta		51159	3.10
46	Malur		43658	4.00
	<b>TOTAL</b>		<b>336140</b>	<b>26.66</b>
47	Gangavathi	Koppal	114642	3.72

SI No	Name of the town	Name of the District	Population as per census 2011	Designed capacity of Existing STP (in MLD)
	<b>TOTAL</b>		<b>114642</b>	<b>3.72</b>
48	Maddur	Mandya	28754	3.50
49	Mandya		137358	18.52
50	SR Patna		25061	1.39
51	Nagamangala		17776	3.00
52	Malavalli		37601	5.65
	<b>TOTAL</b>			<b>246550</b>
53	Mysore	Mysore	920550	157.67
54	Nanjangud		50598	7.00
55	Bannur		21896	3.31
56	Hunsur		50865	3.89
57	K.R.Nagar		35805	2.89
	<b>TOTAL</b>			<b>1079714</b>
58	Raichur	Raichur	234073	48.86
	<b>TOTAL</b>		<b>234073</b>	<b>48.86</b>
59	Ramanagar	Ramanagar	95167	7.57
	<b>TOTAL</b>		<b>95167</b>	<b>7.57</b>
60	Bhadravathi	Shimoga	151102	5.83
61	Shimoga		322650	5.18
62	Shikaripura		36015	5.00
	<b>TOTAL</b>			<b>509767</b>
63	Tumkur	Tumkur	302143	24.57
64	Turuvekere		14194	1.97
65	Tiptur		<b>59543</b>	<b>6.00</b>
	<b>TOTAL</b>			<b>375880</b>
66	Udupi	Udupi	144960	12.00
67	Karkala		25800	2.95
	<b>TOTAL</b>			<b>170760</b>
68	Bhatkal	Uttara Kannada	32000	3.50

Sl No	Name of the town	Name of the District	Population as per census 2011	Designed capacity of Existing STP (in MLD)
69	Karwar		77139	1.50
	<b>TOTAL</b>		<b>109139</b>	<b>5.00</b>
70	Vijayapura	Vijayapura	327427	45.36
71	Basavanabagevadi		33198	4.20
72	Indi		38217	4.00
73	Talikote		31693	4.00
74	Hubli-Dharwad	Dharwad	943788	60.00
75	Bidar	Bidar	223783	17.26
76	Chikkaballapura	Chikkaballapura	63652	10.00
	<b>TOTAL</b>		<b>1661758</b>	<b>144.82</b>
	<b>GRAND TOTAL</b>		<b>9422359</b>	<b>1010.87</b>

## B. Reuse of treated sewage

### Bengaluru city ( source BWSSB)

- Bangalore Water Supply and Sewerage Board proposes to use the treated sewage water for recharge of Lakes, use in Industrial establishments. Minor Irrigation Department, Government of Karnataka has entered into MOU with BWSSB to supply the secondary treated used water to recharge the Lakes of Kolar, Chikkaballapura Districts. Further, there are plans to provide the treated water to the industrial areas in Anekal, Narasapura and Devenahalli.
- From 30 MLD STP at B. Nagasandra of K & C Valley 2MLD of secondary treated sewage water is being supplied to Karnataka Golf Association, Domalur for the maintenance of turf.
- From 108 MLD, 110MLD and 30 MLD, 60 MLD STPs at B. Nagasanadra along with 90 MLD STP at Bellandur, Ammanikere of K & C valley, MOU has been made with Minor Irrigation Department (MI) of GOK to supply 400 MLD of secondary treated used water to recharge 126 Lakes covering 7 Taluks of Kolar District and 120 MLD to 69 Lakes of Anekal Taluk, Bangalore urban district. Presently 200 MLD of secondary treated used water being supplied to Kolar district.
- From 1.5 MLD Tertiary Treated Plant (TTP) at Lalbagh is used by Horticulture Department used in Lalbagh gardens.

- Out of 4 MLD TTP at Cubbon Park, 2.5 MLD of tertiary treated used water is supplied to Horticulture department for gardening Cubbon Park, Rajbhavan, Hon'ble High Court Karnataka, Bangalore Golf Course, Planetarium and War Memorial Gardens. Supply of 1.5 MLD is in the pipeline to supply treated water for gardening the premises of Criminal Investigation Department, Karnataka Public Service Commission, Karnataka Public Works Department and Civil Court.
- From 40 MLD STP-1 at Rajacanal, supply of 40 MLD secondary treated sewage water will be supplied to Devanahalli Industrial area of KIADB. Presently 5 MLD is being used.
- From 10 MLD Tertiary Treatment Plant (TTP) at Yelahanka, 6 MLD of tertiary treated sewage water is being supplied to M/s Kempegowda International Airport Limited, M/s Indian Tobacco Company, M/s Indian Air Force, M/s Bharath Electronics Limited, M/s Rail Wheel Factory, Prestige for their Gardening and other non-potable purposes.
- From 75 MLD STP at Milasandra, 3 MLD of secondary treated sewage water is being supplied to M/s. Bhagyalakshmi Farms and M/s Tangline Developers (Global Village) for the gardening and other non potable purposes.
- 60 MLD Tertiary Treated Plant at Nayandahalli, Vrishabhavathi Valley, which was constructed on the request of Karnataka Power Corporation Limited (KPCL) for their contemplated gas based power project at Bidadi, however the supply has not commenced since the power project is yet to be commissioned. Presently, 10 MLD of water is treated in the plant. Out of 10 MLD, 2 MLD is utilized by M/s. Arvind Mills, M/s. Wonder Blues, M/s. Nandi Economic Corridor Enterprises for industrial and other non-potable purposes. Balance is let into SWD.
- . BWSSB while treating the used water also planning to generate power from a few of its STPs i.e., 3.6 MW/ day at Koramangala&Challagahtta Valley, 1 MW/day at Hebbal Valley and 4.8 MW/day at Vrishabhavathi Valley. Out of which, 1 MW /day is commissioned at K & C Valley.
- Apart from the above uses, tertiary treated sewage water being supplied to the Construction of High-rise buildings and for curing of Concrete roads in Bengaluru.
- BWSSB has made mandatory for installation of STP and Dual Piping System by a regulation vide notification No.BWSSB/CAO-S/ 5008 /2017-18 dtd: 21.2.2018 for the residential, commercial, educational institutions and industrial establishments.
- From 60 MLD existing STP & 100 MLD under Construction STP at Hebbal, 40MLD STP at Rajacanal, and 20 MLD STP at Horamavu of Hebbal Valley, MOU has been made with Minor Irrigation Department (MI ) of GOK to supply 210 MLD of secondary treated sewage water to recharge 65 Lakes covering 4 Taluks of Chikkaballapura District. MI department presently carrying out the pipeline work to supply the treated water.

From 15 MLD STP at Jakkur of Hebbal Valley which is upgraded from 10 MLD to 15 MLD on the request of Karnataka Power Corporation Limited (KPCL) for their project at Yelahnika for use in Cooling Towers.

- From 6 MLD STP at Kadugodi, secondary treated sewage water is to be supplied to Hindustan Petrochemical Corporation Limited., (HPCL) Research and Development Center at Devargunthi for gardening and recharging purpose.
- Apart from the above, BWSSB is taking steps to curtail the supply of Cauvery drinking water to Bulk Consumers like Railways, Defence, Bengaluru Metropolitan Transport Corporation (BMTC), Karnataka State Road Transport Corporation (KSRTC) and Bruhat Bengaluru MahanagaraPalike (BBMP) for gardening in their parks, by directing them to use treated used water for their non-potable purposes. BWSSB mandated installation of STPs to Apartment Buildings with dual piping system, creating awareness about conservation and save of water by Rainwater harvesting and re-use of treated water for non-potable purposes.

**c) Other than Bengaluru ( KUWS &DB and UDD)**

- Mangalore City Corporation has executed an Agreement with Mangalore SEZ during January 2008 for Operation and Maintenance of 3 STP of total capacity 80 MLD and to use treated effluent from the STPs for next 30 years and extendable further 20 years with the mutual consent. MOU enclosed
- Siddlaghatta City Municipal Council has auctioned treated Sewage of 3.10 MLD for Agriculture purpose to the Farmer for one year.
- Bellary City Corporation executed an agreement with Hottur Ispat Pvt Ltd., Bellary during April 2017 for drawal of 2.55 MLD of treated Sewage from 15.00 MLD Sewage Treatment Plant at Cowl Bazaar., Bellary. Further, 3 MLD will be utilized by Janaki Corporation Limited, Bellary.
- Tumkur city Corporation has identified the opportunity of Re-use of 18.0 MLD of treated Sewage for Vasantha Narasapura Phase 1, 2 & 3 at an estimated cost of Rs.72.0 Crores.
- Bellary City Corporation has identified opportunity of Re-use of 9.0 MLD of treated Sewage for Mundargi Industrial area and Kuduthani Industrial area at an estimated cost of Rs. 70.0 Crores
- Chitradurga City Municipal Council has identified opportunity of Re-use of 10.0 MLD of treated Sewage for ISRO and BARC Industrial area at an estimated cost of Rs. 77.0 Crores
- Hubli-Dharwad City Corporation has identified opportunity of Re-use of 2.5 MLD of treated Sewage for Belur Industrial area at an estimated cost of Rs. 30.5 Crores
- Mangalore City Corporation has identified opportunity of Re-use of 5.0 MLD of treated Sewage

for Mangalore SEZ Industrial area at an estimated cost of Rs. 60.0 Crores

- Bidar City Municipal Corporation has identified opportunity of Re-use of 2.8MLD of treated Sewage for Kolhar Industrial area at an estimated cost of Rs. 26.0 Crores.
- Vijayapura City Corporation has identified opportunity of Re-use of 1.25MLD of treated Sewage for ETCO Denim Unit at an estimated cost of Rs. 9.0 Crores
- Harihara City Municipal Council has identified opportunity of Re-use of 2.16MLD of treated Sewage for proposed MRPL Yethanal Unit at an estimated cost of Rs. 60.0 Crores

Compliance to Solid Waste Management Rules 2016

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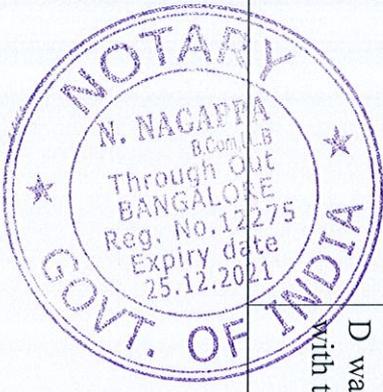
Sl. No. NGT Order dated: 12.09.2019

Implementation status

1 2 3 4

Compliance to duties of waste generators

Sl. No.	Compliance to duties of waste generators	Current Status (Compliance as on 30 <sup>th</sup> September-2019)	Desirable Level of Compliance in terms of statutes	Gap between current status and desired levels	Proposal of attending the gap with time lines	Name and designation of officer ensuring compliance to provisions under statute (Commissioner/ Director) with Mobile No.
1	Compliance to Demolition Waste Construction &	The Karnataka state produces about 10% of total quantity of MSW i.e 11,085 MT per day which is about 1100 TPD. Action has been taken to setup two C & D waste processing plants in the state with total capacity of 800 TPD.	100%	27 %	March-2020	Sri. Suresh Innal Commissioner, HDMC Mobile No.+91-9483531835 & Sri. Vishwanath, CE(SWM), BBMP Mobile No.+91-9480684268



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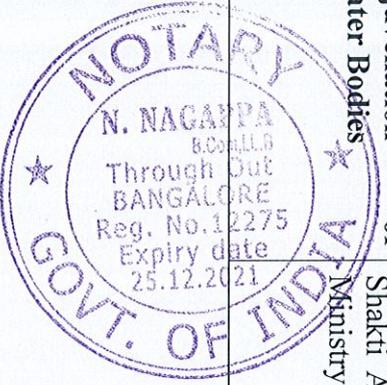
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1 2 3 4

Compliance to duties of waste generators

Sl. No.	Compliance to duties of waste generators	Current Status (Compliance as on 30 <sup>th</sup> September- 2019)	Desirable Level of Compliance in terms of statutes	Gap between current status and desired levels	Proposal attending the gap with time lines	Name and designation of officer designated for ensuring compliance to provisions under statute (Commissioner/ Director) with Mobile No.
1	Compliance to Rejuvenation of Water Bodies	Appropriate action has been taken to rejuvenate water bodies under Jal Shakti Abhiyaan launched recently by Ministry of Jal Shakti, GoI.	100%	Yet to take up	31.12.2020 As per the guidelines of Jal Shakti Abhiyaan & AMRUT Scheme, the rejuvenation of water bodies will be undertaken with immediate effect.	Sri. Santosh Patil Team Leader Development, Section, DMA Mobile No.+91-9448411996



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